

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI. O.A. No. 1347/2024

IN THE MATTER OF: -

Sarvjeet Singh Applicant

Versus

State of Himachal Pradesh & Ors. Respondent

Supplementary Report of the Joint Committee in compliance to the Hon'ble NGT order dated 09.12.2024 in O.A No. 1347/2024 titled as Sarvjeet Singh V/s State of HP and Ors.

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Filed by:

Place: Nahan , Sirmaur, H.P.
Dated: 25.10.2025



Additional District Magistrate, Sirmour
At Nahan,, Distt.Sirmaur (HP)

Supplementary Report of the Joint Committee in compliance to the Hon'ble NGT order dated 09.12.2024 in O.A No. 1347/2024 titled as Sarvjeet Singh V/s State of HP and Ors.

1.0. Background:

The present Original Application has been registered on the letter of Sh. Sarvjeet Singh dated 18.11.2024 wherein, the Applicant made an allegation that **Respondents No. 7 to 11**, Stone Crushers are operating by violating the environmental norms in Village Rampur Ghat, Tehsil Poanta Sahib, District Sirmaur, Himachal Pradesh. The Applicant had alleged that these stone crushers are doing illegal mining in Yamuna River using heavy machinery without any mining permission and in violation of the norms. It was further alleged that these stone crushers are causing pollution to the nearby agricultural land and that these crushers are operating without having wall, green belt area, water sprinkling system and violating the norms issued by the State PCB. It was also alleged that huge clouds of dust were noticed all over the area having negative impact on natural vegetation, soil, agriculture, water bodies, aquatic life and the local residents.

In this matter, the Hon'ble NGT vide order dated 09.12.2024 (**Annexure-A**) has issued the following directions:

"...3. Having regard to the nature of the allegation made in the OA, we also form a joint Committee comprising the representative of the Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur, who will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned and will suggest the remedial measures considering existing ambient air quality and submit the report before the Tribunal within eight weeks..."

In compliance thereof, a progress report dated 22/07/2025 (Annexure-B) was filed by the Joint Committee constituted in this matter before the Hon'ble National Green Tribunal, wherein, the following conclusions and recommendations were made by the Joint Committee:

1. *All the Stone Crushers are only partially compliant to the CPCB guidelines and to the guidelines issued by the Department of Science & Technology (DEST) Govt. of HP.*
2. *Only 01 no of Stone Crusher had installed bag house filter as mandated in the CPCB guidelines and for which relaxation in the timeline was granted by the HPPCB as observed by the committee during the inspection.*
3. *The timeline extension for 05 no of points granted by HPPCB has already expired. The stone crushers (07 in number) wherein show cause notices were issued after the first inspection of the committee have submitted updated compliance status along with photographs to HPPCB. The Stone Crushers in the name of Ashish Stone Crusher, Rampur Ghat, Rock Lime & Allied Products and Shri Shiv Shakti were not operational during the time of inspection. Therefore, the Committee will have to re inspect all the stone crushers for checking the compliance status of all these units.*
4. *Since all the stone crushers in question have attached mining leases which are river bed mining leases, as per the directives of the Mining Department Govt. of HP, the mining activities are not allowed in the monsoon season (for 02 months) wef 01.07.2025 till 15.09.2025.*
5. *It was observed by the Joint Committee that the Stone Crushers in the name and style of M/s All Stone Mines and Minerals and M/s Ashutosh Gupta had dumped silt outside the units' premises. Show cause notices were issued to the unit and copy of same is already enclosed in Annexure- L. The units had submitted the reply of the show cause notices and copy of same is enclosed in Annexure M. The compliance submitted by both the units was verified by the HPSPCB as silt was removed by both the units and photograph of same are enclosed in Annexure- U.*
6. *Accordingly, the Committee shall re-inspect all the stone crushers for compliance verification of the attached mining lease areas for mining lease and environmental clearance conditions imposed upon these units.*

7. *The Source monitoring of the Stone Crusher units along with Ambient Air Quality Monitoring of the area will be carried out after the monsoon season and when the mining operations re commence after 02 months' ban.*
8. *The stone crusher units which are partially complying have been directed to make complete compliance to the guidelines and not to operate without valid Consent of the State Board.*
9. *As mining operations are banned in the State till 15.09.2025, the permission to continue the operation of Stone Crusher units will be given only after the compliance to all the parameters is made and after scrutiny of necessary permissions. The stone crusher units and the mining areas will be re inspected and final report will be submitted by the Committee thereafter.*

It is submitted that while filing the progress report on 22/07/2025, the Joint Committee prayed for permission to reinspect the stone crushers and file the comprehensive report after the monsoon season is over.

2.0. Supplementary Report of the Joint Committee:

The Joint Committee conducted further inspection on 16/10/2025 in reference to the letter No. 10615 dated 09/10/2025, of the Additional District Magistrate, Sirmour (**Annexure-C**). The supplementary report based on the observations/findings made by the Joint Committee during inspection on 16/10/2025, is submitted in the following Sections:

2.1. Findings of the Joint Committee:

The findings of the Joint Committee with regard to compliance and the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or other crusher unit operating in the area concerned, as directed by Hon'ble NGT in its order dated 09/12/2024.

2.1.1: Current Status of Consent to Operate (CTO) granted to respondent Stone Crushers and the status of Operation of the Stone Crushers:

The following 05 stone crushers have been made respondent in the Original Application. The status of the Consent to Operate (CTO) granted to these 05 Nos. respondent stone crushers is as follows:

1. M/s Yaksha Industries, VPO Rampur ghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The consent to Operate issued to the Unit was valid up to **31.03.2025 (Annexure-D)**. The Unit applied for renewal of CTO on 18.07.2025 However, the Unit did not submit reply to the clarifications sought by HPPCB on 04.08.2025 within 30 days, and therefore application was rejected automatically by the system on 03/09/2025. The Unit is yet to resubmit the application for the Consent to Operate. Unit was inspected by HPSPCB on 29.09.2025 & 07.10.2025& during the inspection unit found non-operational.

2. M/s Rock Lime and Allied Products, VPO Rampur ghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has valid Consent to Operate of the State Board which is valid up to **31.03.2026 (Annexure-E)**

3. M/s Balaji Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has valid Consent to Establish' (expansion) of the State Board which is valid up to **17.06.2026 (Annexure-F)**

4.M/s Ashutosh Gupta (Stone Crusher), VPO Rampur ghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has valid Consent to Operate (Renewal) which is valid up to **30.03.2026. (Annexure-G)**.

5. M/s Shubhgi Industries, VPO Rampur ghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has valid Consent to Operate which is valid up to **06.12.2025 (Annexure-H)**.

The Geologist-cum-Mining Officer, District Sirmour at Nahan, vide letter No. 1249-1260 dated 04.10.2025 (**Annexure-I**), referring to the communication from Regional Officer, HPSPCB, Sirmour of the same date and the directions issued by the Deputy Commissioner, Sirmour, has directed all 10 stone crushers (including the five respondents and five other units) to suspend mining operations until further orders. Consequently, all the stone crushers were found non-operational due to the unavailability of raw material.

2.1.2: Status of Consent to Operate (CTO) granted to other Stone Crushers (not listed as respondents) located in the area and the Status of Operation:

Since, Hon'ble NGT directed the Joint Committee to ascertain the extent of violations by stone crushers other than respondent stone crushers, as well, the status of the Consent to Operate (CTO) granted to these other 05 Nos. stone crushers as per list provided by HPPCB RO, Distt. Sirmour, in addition to respondent stone crushers, is given as follows:

- I. **M/s Ashish Stone Crusher**, Rampur ghat, Paonta Sahib, Sirmaur (HP): The Consent to Operate (CTO) issued to the unit was valid up to **31.03.2024 (Annexure-J)**. The Unit submitted application for renewal of CTO on 18.07.2025 However, the Unit did not submit the reply to the clarifications sought by HPPCB on 29.07.2025 within 30 days, therefore application was rejected automatically by the system on 29.08.2025 The Unit is yet to resubmit the application for obtaining Consent to Operate. Unit was inspected by HPSPCB on 29.09.2025 & 07.10.2025& during the inspection unit found non-operational.
- II. **M/s All Stone Mines and minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP): The unit has valid Consent to Operate of the State Board which is valid up to **24.02.2026 (Annexure-K)**.
- III. **M/s Sab Giri Industries** Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP): The unit has valid Consent to Operate which is valid up to **17.12.2026 (Annexure-L)**.
- IV. **M/s Shri Shiv Shakti Stone Crusher**, Mauza Rampur Ghat, Paonta Sahib, Distt. Sirmaur, H.P: The unit has consent to operate valid up to **31.03.2024 (Annexure-M)**. The Unit submitted application for renewal of CTO on 19.07.2025 However, the Unit did not submit the reply to the clarifications sought by HPPCB on 06.08.2025 within 30 days, therefore application was rejected automatically by the system on on 06.09.2025 The Unit is yet to resubmit the application for obtaining Consent to Operate. . Unit was inspected by HPSPCB on 29.09.2025 & 07.10.2025 during the inspection unit found non-operational.
- V. **M/s Shubgiri Crushing Company** Rampur ghat , Tehsil Paonta sahib, Distt. Sirmaur (HP): The unit has obtained consent to operate with validity up to **08.12.2025 (Annexure-N)**.

The Geologist-cum-Mining Officer, District Sirmour at Nahan, vide letter No. 1249-1260 dated 04.10.2025 (**Annexure-I**), referring to the communication from HPPCB, RO Sirmour of the same date and the directions issued by the Deputy Commissioner, Sirmour, has directed all 10 stone crushers (including the five respondents and five other units) to suspend mining operations until further orders. Consequently, all the stone crushers were found non-operational during inspection on dated 16.10.2025 inspected by Joint Committee due to the unavailability of raw material.

2.2. Status of Compliance and the extent of violation of environmental norms and the guidelines by the respondent stone crusher units and other Stone Crusher Units:

Central Pollution Control Board (CPCB) has issued Environmental Guidelines for stone crushers, to prevent/suppress fugitive dust emissions from their operation (**Annexure-O**) in July 2023. These guidelines also include regulatory/monitoring mechanism for stone crushing units. A Format/Check list for SPCBs/PCCs before issuance of CTE/CTO, is also specified in these guidelines, to ensure CTO is issued by respective SPCBs after compliance of measures listed in the checklist by stone crushers.

Government of Himachal Pradesh, Department of Science, and Technology & Environment has issued Notification No. STE-E-(5)-9/2018 dated 29/06/2021 after reassessing the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh considering the recommendations of the Expert Committee in the NGT Matter of OA No. Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. Concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019. This notification (**Annexure-P**) also includes the similar pollution control measures as listed in CPCB Guidelines. Further, it includes additional measures to be taken by the stone crushers in the state of Himachal Pradesh.

The extent of violation with regard to environmental guidelines including dust suppression system installed and pollution control measures taken by respondent and other stone crushers, as directed by Hon'ble NGT, is given in the subsequent sections:

2.2.1. Status of Compliance and the extent of violation of environmental norms and the guidelines by the respondent stone crusher units: -

The findings of the Joint Committee regarding status of compliance of Environmental Guidelines, as on 16/10/2025 by the 05 Respondent Stone Crushers is given in the following Table:

Table 1: Compliance Status of CPCB's Environmental Guidelines by Respondent Stone Crushers, as observed by the Joint Committee on 16/10/2025.

S.No.	Fugitive emissions source Locations.	Check list / requirement for compliance of conditions of Environmental guidelines.	Status of Compliance by the Respondent stone crusher as on dated 16.10.2025 as observed by the joint committee.				
			M/s Yaksha Industries	M/s Rock Lime and Allied Products	M/s Balaji Stone Crusher	M/s Ashutosh Gupta	M/s Shubhgi Industries
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level	Complying. The unit has covered the primary and secondary crushers.	Complying. The unit has covered the primary and secondary crushers.	Complying. The unit has covered the primary and secondary crushers.	Complying. The unit has covered the primary and secondary crushers.	Complying. The unit has covered the primary and secondary crushers.
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone	Complying. Unit has installed Dry extraction cum bag filter followed by cyclone.	Complying. Unit has installed Dry extraction cum bag filter followed by	Complying. Unit has installed Dry extraction cum bag filter followed by cyclone	Complying Unit has installed Dry extraction cum bag filter followed by	Complying. The Unit has installed Dry extraction cum bag filter followed by cyclone

				cyclone		cyclone	
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Complying	Complying	Complying	Complying	Complying
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Complying. Telescopic Chute provided	Complying. Telescopic Chute provided	Complying. Telescopic Chute provided	Complying. Telescopic Chute provided	Complying. Telescopic Chute provided
6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Partially Complying.	Complying.	Complying.	Partially complying.	Complying.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	The Internal Road meant for vehicle movement has been paved with concrete blocks.	The Internal Road meant for vehicle movement has been paved with concrete blocks.	The Internal Road meant for vehicle movement has been paved with concrete blocks.	The Internal Road meant for vehicle movement has been paved with concrete/concrete blocks.	The Internal Road meant for vehicle movement has been paved with concrete blocks.
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	The Unit has installed water sprinklers and also using water tankers to cover all the areas of the plant.	The Unit has installed water sprinklers and also using water tankers to cover all the areas of the plant.	The Unit has installed water sprinklers and also using water tankers to cover all the areas of the plant.	The Unit has installed water sprinklers and also using water tankers to cover all the areas of the plant.	The Unit has installed water sprinklers and also using water tankers to cover all the areas of the plant.
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. The plantation has been carried out but not in 2-3 rows covering the entire boundary.	Partially Complying. The plantation has been carried out but not in 2-3 rows covering the	Partially Complying. The plantation has been carried out but not in 2-3 rows covering the entire boundary.	Partially Complying. The plantation has been carried out but not in 2-3 rows covering the entire	Partially Complying. The plantation has been carried out but not in 2-3 rows covering the entire boundary.

				entire boundary.		boundary.	
10	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Complying.	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	The Unit has provided CCTV Camera. with 15 days' storage capacity	The Unit has provided CCTV with 20 days' storage capacity	The Unit has provided CCTV Camera with 15 days' storage capacity	The Unit has provided CCTV Camera. with 8 days' storage capacity	The Unit has provided CCTV Camera with 15 days' storage capacity.
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.
13	Washing plant. Sedimentation tank	In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	Provided	Provided	Provided	Provided	Provided

The photographs taken by the Joint Committee on 16/10/2025 are attached as **Annexure-Q**

2.2.2. Status of Compliance and the extent of violation of environmental norms and the guidelines by the other stone crusher units:

The findings of the Joint Committee regarding status of compliance of Environmental Guidelines by the Other 05 Stone Crushers located in the area but not listed as respondents, as on 16/10/2025 is given in the following **Table 2:**

Table 2: Compliance Status of CPCB's Environmental Guidelines by Other Stone Crushers (Not listed as Respondents) as observed by the Joint Committee on 16/10/2025.

S.No.	Fugitive emissions source Locations.	Check list / requirement for compliance of conditions of Environmental guidelines.	Status of Compliance by the other stone crusher as on dated 16.10.2025 as observed by the joint committee.				
			M/s All Stone and Minerals	M/s Ashish Stone Crusher	M/s Sab Giri Industries	M/s Shri Shiv Shakti Stone Crusher	M/s Shubgiri Crushing Company
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level	Partially Complying. The unit has partially covered the primary and secondary crushers.	Complying.	Complying.	Complying.	Complying.
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone	Complying.	Complying.	Complying.	Complying	Complying.
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	The Unit has covered conveyor belts from top but sides are open.	Complying	Complying	Partially Complying All Conveyors are not covered.	Complying
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Partially Complying. The Unit has not provided telescopic chutes on all discharge points.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points.	Partially Complying. The Unit has not provided telescopic chutes on discharge points.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points.

6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Partially Complying.	Partially Complying.	Partially complying.	Partially complying.	Partially Complying.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	The internal road meant for movement of vehicles is paved with concrete blocks.	The internal road meant for movement of vehicles is paved with concrete blocks.	The internal road meant for movement of vehicles is paved with concrete blocks.	The internal road meant for movement of vehicles is paved with concrete blocks.	The internal road meant for movement of vehicles is paved with concrete blocks..
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	The arrangement for water sprinkling has been made.	The arrangement for water sprinkling has been made.	The arrangement for water sprinkling has been made.	The arrangement for water sprinkling has been made.	The arrangement for water sprinkling has been made.
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has carried out plantation in one row.	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. Plantation carried out in one row.
10	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.	The Unit has provided a Display Board but all the required information not provided on the Board.
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit	The Unit has provided CCTV Camera with 10 days' storage capacity.	The Unit has provided CCTV Camera with 15 days'	The Unit has installed common CCTV with storage capacity of 15 days.	The Unit has installed CCTV with storage capacity of 8	The Unit has installed common CCTV with storage capacity of 15 days.

		covering entire area with minimum of 30 days data storage		storage capacity.		days.	
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	Spray Nozzles provided. However, interlocking could not be verified, as the crusher was not in operation.	Spray Nozzles provided. However, interlocking could not be verified, as the crusher was not in operation.	Spray Nozzles provided. However, interlocking could not be verified, as the crusher was not in operation.	Spray Nozzles provided. However, interlocking could not be verified, as the crusher was not in operation.	Spray Nozzles provided. However, interlocking could not be verified, as the crusher was not in operation.
13	Washing plant. Sedimentation tank	In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	Provided	Provided	Provided	Provided	Provided

3.0. Conclusions and Recommendations:


- i. The Stone Crushers inspected by the Joint Committee have provided process dust control measures as per CPCB Guidelines as summarized in Table 1 (Section 2.2.1) and Table 2 (Section 2.2.2). However, the efficacy and efficiency of the dust control measures taken by the Stone Crushers could not be assessed, as the stone crushers were not in operation due to directions issued by Geologist-cum-Mining Officer dated 04/10/2025, to suspend mining operations until further orders. ***It is therefore recommended that efficacy and efficiency of the dust control measure be assessed by HPPCB once the crushers come into operation, after grant of permission by the Mining Department and HPPCB.***
- ii. The improvement is required with respect to the following shortcomings observed by the Joint Committee:
 - Storage capacity of the CCTV Cameras provided by the stone crushers to be increased to 30 days as per Guidelines.

- Green belt to be enhanced to 2-3 rows and covering the entire boundary, as specified in the guidelines. As per Notification of Government of Himachal Pradesh, Department of Environment, Science & Technology issued vide No. STE-E-(5)-9/2018 dated 29/06/2021, *“The tree plantation shall be verified with comparison to the capacity, time of establishment of the unit, proper monitoring of growth of trees shall be recorded with photo monitoring on annual basis while giving renewal of Consent to Operate etc. linked with the date of establishment of the units number of tree plants”*. ***It is recommended that HPPCB shall get the details of green belt monitored while giving renewal of consent, as specified in the Notification.***
 - The length of the telescopic chutes to be increased to the ground level at the discharge points, to avoid fugitive dust emissions.
- iii. It was observed that stone crushers are using ground water, however, the permission from state ground water authority has not been taken for the abstraction of ground water and the logbooks for the water abstraction are not being maintained. As per Notification of Government of Himachal Pradesh, Department of Environment, Science & Technology issued vide No. STE-E-(5)-9/2018 dated 29/06/2021, *“The crusher Units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The Process is online at emerginghimachal.gov.in”* ***The HPPCB must ensure that all the stone crushers get their ground water abstraction structures registered.***
- iv. According to the Notification of Government of Himachal Pradesh, Department of Environment, Science & Technology issued vide No. STE-E-(5)-9/2018 dated 29/06/2021, *“The State Board shall be the Authority to ensure the compliance of the pollution control measures given on these guidelines/directions and shall do the necessary monitoring of the unit as per schedule of monitoring approved by the State Board/Department of Science & Technology, Himachal Pradesh”*. ***It is recommended that HPPCB shall conduct regular monitoring of the stone crushers as per approved***

monitoring schedule so as to ensure that stone crusher operate only by complying the prescribed norms”

4.0. Submission:

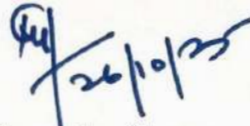
It is humbly submitted that the above supplementary report of the Joint Committee regarding “Current status of compliance and the extent of violations” by the 05 respondent stone crushers and 05 other stone crushers, along with progress report earlier filed on 22/07/2025 may kindly be considered by the Hon`ble NGT and taken on record. Any further directions of the Hon`ble NGT in the matter shall be complied with by the Joint Committee.



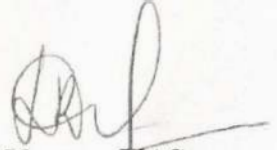
Dr. Anup Kumar Das
Scientist 'B'
MOEF&CC
Sub Office, Shimla



Er. Atul Parmar
Regional Officer
HPSPCB Paonta Sahib
Distt: Sirmour HP



Dr. Narender Sharma
Scientist 'F'
CPCB Regional Directorate
Chandigarh (UT)



LR Verma, HAS
ADM Sirmour
Distt Sirmour, HP

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1347/2024

Sarvjeet Singh

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondent(s)

Date of hearing: 09.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Adv. for Applicant (Through VC)

ORDER

1. In this original application, the Applicant has made an allegation that the Respondents No. 7 to 11, Stone Crushers are operating by violating the environmental norms in Village Rampur Ghat, Tehsil Poanta Sahib, District Sirmaur, Himachal Pradesh. The allegation of the Applicant is that these stone crushers are doing illegal mining in Yamuna River using heavy machinery without any mining permission and in violation of the norms. It is further alleged that these stone crushers are causing pollution to the nearby agricultural land and that these crushers are operating without having wall, green belt area, water sprinkling system and violating the norms issued by the State PCB. It is alleged that huge clouds of dust are noticed all over the area having negative impact on natural vegetation, soil, agriculture, water bodies, aquatic life and the

of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

3. Having regard to the nature of the allegation made in the OA, we also form a joint Committee comprising the representative of the Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur, who will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned and will suggest the remedial measures considering existing ambient air quality and submit the report before the Tribunal within eight weeks.

4. List on 24.03.2025.

5. Let a copy of this order be forwarded to Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Progress Report of the Joint Committee in compliance to the Hon'ble NGT order dated 09.12.2024 in O.A No. 1347/2024 titled as Sarvjeet Singh V/s State of HP and Ors.

1.0. Background and the Orders of Hon'ble National Green Tribunal:

The present Original Application has been registered on the letter of Sh. Sarvjeet Singh dated 18.11.2024 the Applicant has made an allegation that **Respondents No. 7 to 11**, Stone Crushers are operating by violating the environmental norms in Village Rampur Ghat, Tehsil Poanta Sahib, District Sirmaur, Himachal Pradesh. The allegation of the Applicant is that these stone crushers are doing illegal mining in Yamuna River using heavy machinery without any mining permission and in violation of the norms. It is further alleged that these stone crushers are causing pollution to the nearby agricultural land and that these crushers are operating without having wall, green belt area, water sprinkling system and violating the norms issued by the State PCB. It is alleged that huge clouds of dust are noticed all over the area having negative impact on natural vegetation, soil, agriculture, water bodies, aquatic life and the local residents.

The Hon'ble NGT vide order dated **09.12.2024 (Annexure-A)** has issued the following directions:

***Para 03:** Having regard to the nature of the allegation made in the OA, we also form a joint Committee comprising the representative of the Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur, who will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned and will suggest the remedial measures considering existing ambient air quality and submit the report before the Tribunal within eight weeks.*

The Deputy Commissioner of the Sirmaur vide letter No 2341 Dated 19.03.2025 scheduled a joint inspection on dated 20.03.2025 at 12:00 PM (**Annexure-B**).

The inspection was conducted on dated 20.03.2025. However, since the matter was listed for hearing after 03 days on 24/03/2025, an IA No. 202/2025 was filed by the nodal agency on the behalf of Joint Committee seeking extension of time to file the report, which was accepted by the Hon'ble NGT during hearing held on 24/03/2025, giving further 08 weeks' time to file the report, in its order dated 24/03/2025 (**Annexure-C**).

2.0. Compliance of the Orders of Hon'ble NGT:

2.1. Constitution of the Joint Committee:

In compliance to the orders of Hon'ble NGT, a joint Committee comprising of the following members was constituted based on the nominations received from the concerned departments:

- i. Shri L.R. Verma, HAS, ADM, Nahan (Member Nominated by Deputy Commissioner, Sirmour)
- ii. Dr. Narender Sharma, Scientist 'F' and Regional Director, CPCB Regional Directorate, Chandigarh (Member nominated by Member Secretary, CPCB, Delhi)
- iii. Dr. Anup Kumar Das, Scientist 'B', MoEF&CC Sub Office, Shimla (Member nominated by Regional Officer, MoEF&CC, Chandigarh)
- iv. Er. Atul Parmar, HPPCB, Regional Officer, Sirmour (Member nominated by Member Secretary, HPPCB, Shimla)

2.2. Site Visits:

The site visits were conducted by the Joint Committee as per following details:

- i. First Site conducted on 20/03/2025 vide vide letter No 2341 dated 19.03.2025 of deputy Commissioner, Sirmour.
- ii. 2nd Site Visit conducted on 14.05.2025 vide letter No 3370 dated 23.04.2025 of Additional District Magistrate, Distt. Sirmour at Nahan (**Annexure- D**).

2.3. Findings of the Joint Committee:

The Joint Committee was directed by the Hon'ble NGT to ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned.

2.3.1: Status of Consent to Operate (CTO) granted to respondent Stone Crushers:

The following 05 stone crushers have been made respondent in the Original Application. The status of the Consent to Operate (CTO) granted to the 05 Nos. respondent stone crushers is as follows:

- i. **M/s Yaksha Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has consent to Operate Valid up to **31.03.2025**. The unit has applied for the renewal of Consent to Operate vide application No 16445737. The online application is under process.
- ii. **M/s Rock Lime and Allied Products**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has Consent to Operate valid up to **31.03.2026**.
- iii. **M/s Balaji Stone Crusher**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has Consent to Operate valid up to **28.07.2025**.
- iv. **M/s Ashutosh Gupta** (Stone Crusher), VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has consent to operate valid up to **27.03.2025**. The unit has applied for the renewal of consent to operate vide application no 16427715. The online application is under process.
- v. **M/s Shubhgeri Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has valid consent to operate valid up to **06.12.2025**.

2.3.2: Status of Consent to Operate (CTO) granted to other Stone Crushers:

Since, Hon'ble NGT directed the Joint Committee to ascertain the extent of violations by stone crushers other than respondent stone crushers, as well, the HPPCB RO, Distt. Sirmour was requested to provide the list of other stone crushers operating in the area (Rampurghat, Paonta Sahib). As per list provided by HPPCB, RO. Distt. Sirmour, 05 other stone crushers are also

operating in the area in addition to 05 Nos. respondent stone crushers. The status of the Consent to Operate (CTO) granted to these other 05 Nos. respondent stone crushers is as follows:

- i. **M/s Ashish Stone Crusher**, Rampur ghat, Paonta Sahib, Sirmaur (HP): The unit has consent to Operate valid up to **31.03.2024**. The unit has applied for Renewal of Consent to operate vide application no 16442019. The online application is under process.
- ii. **M/s All Stone Mines and minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP): The unit has consent to valid up to **24.02.2026**.
- iii. **M/s Sab Giri Industries** Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP): The unit has consent to operate valid up to **17.12.2026**.
- iv. **M/s Shri Shiv Shakti Stone Crusher**, Mauza Rampur Ghat, Paonta Sahib, Distt. Sirmaur, H.P: The unit has consent to operate valid up to **31.03.2024**. The unit has applied for the renewal of consent to operate vide application no 16447031. The online application is under process.
- v. **M/s Shubgiri Crushing Company** Rampur ghat , Tehsil Paonta sahib, Distt. Sirmaur (HP): The unit has consent to operate valid up to **08.12.2025**.

2.3.2. Extent of violation of environmental norms and the guidelines by the respondent stone crusher units and other Stone Crusher Units:

- i) Central Pollution Control Board (CPCB) has issued Environmental Guidelines for stone crushers, to prevent/suppress fugitive dust emissions from their operation (**Annexure-E**) in July 2023. These guidelines also include regulatory/monitoring mechanism for stone crushing units. A Format/Check list for SPCBs/PCCs before issuance of CTE/CTO, is also specified in these guidelines, to ensure CTO is issued by respective SPCBs after compliance of measures listed in the checklist by stone crushers;
- ii) Government of Himachal Pradesh, Department of Science, Technology & Environment has issued Notification No. STE-E-(5)-9/2018 dated 29/06/2021 after reassessing the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh

considering the recommendations of the Expert Committee in the NGT Matter of OA No. Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019. This notification (**Annexure-F**) also includes the similar pollution control measures as listed in CPCB Guidelines. Further, it includes additional measures to be taken by the stone crushers in the state of Himachal Pradesh.

- iii) Environmental Clearance issued to Mining leases issued to Stone Crushers in Himachal Pradesh, also specifies various conditions with regard to air pollution control measures to be complied with, by the stone crushers.

The extent of violation with regard to environmental guidelines including dust suppression system installed and pollution control measures taken by respondent and other stone crushers is given in the subsequent sections:

2.3.2.1. Extent of extent of violation of environmental norms and the guidelines by the respondent stone crusher units :

- a. The Joint Committee visited the following respondent stone crushers on 20/03/2025
- i. **M/s Yaksha Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - ii. **M/s Rock Lime and Allied Products**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - iii. **M/s Balaji Stone Crusher**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - iv. **M/s Ashutosh Gupta** (Stone Crusher), VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - v. **M/s Shubhgiri Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
- b. M/s Shubhgiri Industries and M/s Ashutosh Gupta (Stone Crusher) were found to be partially complying with the Environmental Guidelines.

- c. M/s Yaksha Industries, M/s Rock Lime and Allied Products and M/s Balaji Stone Crusher were found to be non-complying with the environmental guidelines of stone crushers.
- d. The geo-tagged photographs taken by the Joint Committee as evidence of non-compliance of environmental guidelines are attached as **Annexure-G**.
- e. Out of above 03 fully non-complying and 02 partially complying Stone Crushers observed by the Joint Committee HPPCB, Regional Officer, Distt. Sirmour issued Show Cause Notices (**Annexure-H**) to following 04 Stone Crushers:
- i. **M/s Yaksha Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
 - ii. **M/s Balaji Stone Crusher**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
 - iii. **M/s Ashutosh Gupta** (Stone Crusher), VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
 - iv. **M/s Shubhgi Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
- f. It was informed by HPPCB Regional Officer, Distt. Sirmour that the Stone crushers had submitted the reply of the notices with the latest status of up gradation done after the visit of the joint inspection committee (**Annexure- I**).
- g. The Joint Committee was also informed by the HPPCB Regional Officer, Distt. Sirmour that HP Sate Pollution Control Board had given timeline up to 31.03.2025 for the compliance of the CPCB Guidelines for the Stone crushers vide letter No 12241-52 Dated 14.01.2025 (**Annexure- J**)
- h. The Respondent Stone Crushers were again visited by the Joint Committee on 14/05/2025 after expiry of timeline given by HPPCB for complying with the environmental guidelines by the stone crushers, to ascertain the extent of violations. The findings of the Joint Committee regarding status of compliance of Environmental Guidelines, as on 14/05/2025 by the 05 Respondent Stone Crushers is summarized in the following **Table 1**:

Table 1: Compliance Status of CPCB's Environmental Guidelines by Respondent Stone Crushers, as observed by the Joint Committee on 14/05/2025.

S.No.	Fugitive emissions source Locations.	Check list / requirement for compliance of conditions of Environmental guidelines.	Status of Compliance by the Respondent stone crusher as on dated 14.05.2025 as observed by the joint committee.				
			M/s Yaksha Industries	M/s Rock Lime and Allied Products	M/s Balaji Stone Crusher	M/s Ashutosh Gupta	M/s Shubhgi Industries
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone	Not Complying.	Not Complying.	Not Complying.	Not Complying	Complying. The Unit has installed Dry extraction cum bag filter followed by cyclone
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Partially Complying Unit has covered all conveyor belts from top but sides are open.	Partially Complying Unit has covered all conveyor belts from top but sides are open.	Partially Complying Unit has covered all conveyor belts from top but sides are open. Some conveyors are not covered.	Partially Complying Unit has covered all conveyor belts from top but sides are open. Some conveyors are not covered.	Complying
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Not complying.	Not complying.	Not Complying.	Partially Complying. The Unit has not provided	Partially Complying. The Unit has not provided telescopic

						telescopic chutes on all discharge points. The length of the chutes is also required to be increased.	chutes on all discharge points. The length of the chutes is also required to be increased.
6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Partially Complying. The Unit has not provided wind breaking wall on all sides.	Complying.	Partially complying. Not provided on all sides.	Not Complying. Provided only in small part.	Complying.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not Complying.	Not Complying.	Not Complying	Not Complying	Not Complying.
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Partially Complying. All the areas of the plant is not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Complying. The Unit is also using water tankers to cover all the areas of the plant.
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has carried out plantation in one row.	Partially Complying. The unit has not carried out plantation on all sides.	Not Complying	Complying
10	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board

11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided..	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.
13	Washing plant. Sedimentation tank	In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	Provided but Proper sedimentation tank/recovered water storage tank yet to be provided.	Under construction.	Complying.	Not Complying. The Silt containing waste water is being discharged into the nearby River.	Provided in the form of trench. Proper sedimentation tank/recovered water storage tank yet to be provided.

- i. The respondent Stone Crushers were found partially complying with the CPCB's Environmental Guidelines during 2nd site visit of the Joint Committee on 14/05/2025. The geo-tagged photographs taken by the Joint Committee on 14/05/2025 are attached as **Annexure-K**.
- j. *Only one Unit namely M/s Shubhgi Industries was found to have installed the Dry extraction cum bag filter followed by cyclone, as specified in CPCB's Guidelines.*
- k. *Two number of Stone Crusher units namely M/s Ashutosh Gupta Stone Crusher and M/s Allstone Mines and Minerals were observed discharging silt containing wastewater outside the premis during the time of inspection.*
- l. *Show cause notices has been issued to both the units by the HPSPCB vide letter dated 14.05.2025. The copy of notices issued to the units is enclosed as **Annexure- L**.*

*m. The unit M/s Ashutosh Gupta and M/s All Stone Mine and Minerals has submitted reply of the notices after compliance of the directions issued to the units and copy of same is enclosed as **Annexure- M**. The compliance of same was verified by the HPSPCB and the silt was got removed.*

l. The Joint Committee was informed by the HPPCB Regional Officer, Distt. Sirmour that HPPCB has further extended the time line for complying with CPCB's Environmental Guidelines from March 31, 2025 to upto **30.06.2025** vide letter No 285-96 Dated 04.04.2025 (**Annexure- N**). This extension is applicable for compliance to the following points:

- i) Secondary Crushing: Dry Extraction cum bag Filter followed by Cyclone.
- ii) Screening: Dust Extraction cum bag Filter.
- iii) Tertiary Crushing: Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS Sheets on top and at least three sides completely from the ground level.
- iv) Discharge Points: Flexible Telescopic chute from top of discharge point to the ground level.
- v) Product Storage: Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at source.
- vi) Roads : The entire ground area inside the premises should also be metalled.

m. The Joint Committee has not yet verified the compliance of CPCB's Environmental Guidelines by the Respondent Stone Crushers, after expiry of new deadline of June 30, 2025 granted by HPPCB.

n. The Joint Committee has been informed by the HPPCB Regional Officer, Distt. Sirmour that after the timeline for the up-gradation as per the CPCB guidelines was over, a letter has been issued to the stone crusher unit vide letter No 1335-45 dated 16.07.2025 (**Annexure-O**) to not to operate stone crusher unit without compliance of the CPCB's guideline for the stone crusher units.

2.3.2.2. Extent of violation of environmental norms and the guidelines by the other stone crusher units:

- a. The Joint Committee visited the following stone crushers in addition to respondent Stone Crushers on 20/03/2025.
 - i. **M/s All Stone Mines and Minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP)
 - ii. **M/s Ashish Stone Crusher**, Rampur ghat, Paonta Sahib, Sirmaur (HP)
 - iii. **M/s Sab Giri Industries**, Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP)
 - iv. **M/s Shri Shiv Shakti Stone Crusher**, Mauza Rampur Ghat, Paonta Sahib, Distt. Sirmaur, H.P.
 - v. **M/s Shubgiri Crushing Company**, Rampur ghat, Tehsil- Paonta sahib, Distt. Sirmaur (HP).
- b. All the above stone crushers were found not complying with regard to CPCB's Environmental Guidelines. The geo-tagged photographs taken by the Joint Committee as evidence of non-compliance of environmental guidelines are attached as **Annexure-P**.
- c. Out of above 05 non-complying stone crushers observed by the Joint Committee HPPCB, Regional Officer, Distt. Sirmour issued Show Cause Notices (**Annexure-Q**) to following 03 Stone Crushers:
 - i. **M/s All Stone Mines and Minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP)
 - ii. **M/s Sab Giri Industries**, Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP)
 - iii. **M/s Shubgiri Crushing Company**, Rampur ghat, Tehsil- Paonta sahib, Distt. Sirmaur (HP).
- d. It was informed by HPPCB Regional Officer, Distt. Sirmour that the above Stone crushers had submitted the reply of the notices with the latest status of up gradation done after the visit of the joint inspection committee (**Annexure- R**).
- e. The Joint Committee was also informed by the HPPCB Regional Officer, Distt. Sirmour that HP Sate Pollution Control Board had given timeline up to 31.03.2025 for the compliance of

the CPCB Guidelines for the Stone crushers vide letter No 12241-52 Dated 14.01.2025
(Annexure- J)

- f. The above Stone Crushers were again visited by the Joint Committee on 14/05/2025 after expiry of timeline given by HPPCB for complying with the environmental guidelines by the stone crushers, to ascertain the extent of violations. The findings of the Joint Committee regarding status of compliance of Environmental Guidelines, as on 14/05/2025 by the 05 Stone Crushers is summarized in the following **Table 2:**

Table 2: Compliance Status of CPCB's Environmental Guidelines by Other Stone Crushers in addition to Respondent Stone Crushers, as observed by the Joint Committee on 14/05/2025.

S.No.	Fugitive emissions source Locations.	Check list / requirement for compliance of conditions of Environmental guidelines.	Status of Compliance by the other stone crusher as on dated 14.05.2025 as observed by the joint committee.				
			M/s All Stone and Minerals	M/s Ashish Stone Crusher	M/s Sab Giri Industries	M/s Shri Shiv Shakti Stone Crusher	M/s Shubgiri Crushing Company
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level	Partially Complying. The unit has partially covered the primary and secondary crushers.	Complying.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Complying.	Partially Complying. The unit has partially covered the primary and secondary crushers.
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone	Not Complying.	Not Complying.	Not Complying.	Not Complying	Not Complying.
4	Covering of Conveyor belts from node to node with a	Covering of Conveyor belts	Partially Complying Unit has covered all conveyor belts	Complying	Complying	Partially Complying All Conveyors are not	Complying

	thick sheet of suitable material		from top but sides are open.			covered.	
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Not complying.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points. The length of the chutes is also required to be increased.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points. The length of the chutes is also required to be increased.	Not Complying. The Unit has not provided telescopic chutes on discharge points.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points. The length of the chutes is also required to be increased.
6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Partially Complying. The Unit has not provided wind breaking wall on all sides.	Complying.	Partially complying. Not provided on all sides.	Partially complying. Not provided on all sides.	Partially Complying. Not provided on all sides.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not Complying.	Partially Complying.	Not Complying	Not Complying	Not Complying.
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has carried out plantation in one row.	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. Not provided on all sides.
10	Display board	Display board at the entrance, having name	Partially complying.	Partially complying.	Partially complying. All	Partially complying. All	Partially complying. All the

		of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	All the required information not provided on the Board.	All the required information not provided on the Board.	the required information not provided on the Board.	the required information not provided on the Board.	required information not provided on the Board
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided..	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.
13	Washing plant. Sedimentation tank	In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	Not Complying. The Silt containing waste water is being discharged into the nearby River.	Complying	Complying.	.Not Complying. Silt Containing waste water is being discharged onto nearby land owned by the Owner.	Complying.

g. The above 05 Stone Crushers were found partially complying with the CPCB's Environmental Guidelines during 2nd site visit of the Joint Committee on 14/05/2025. The geo-tagged photographs taken by the Joint Committee on 14/05/2025 are attached as **Annexure-S**.

h. The Joint Committee was informed by the HPPCB Regional Officer, Distt. Sirmour that HPPCB has further extended the time line for complying with CPCB's Environmental Guidelines from March 31, 2025 to upto **30.06.2025** vide letter No 285-96 Dated 04.04.2025 (**Annexure- N**).

- i. The Joint Committee has not yet verified the compliance of CPCB's Environmental Guidelines by the Respondent Stone Crushers, after expiry of new deadline of June 30, 2025 granted by HPPCB.
- j. The Joint Committee has been informed by the HPPCB Regional Officer, Distt. Sirmour that after the timeline for the up-gradation as per the CPCB guidelines was over, a letter has been issued to the stone crusher unit vide letter No 1335-45 dated 16.07.2025 (**Annexure-T**) to not to operate stone crusher unit without compliance of the CPCB's guideline for the stone crusher units.

2.3. Extent of violation of environmental norms and the guidelines by the respondent stone crusher units and other Stone Crusher Units with regard to Mining leases granted to them.

The Joint Committee during 2nd site visit on 14/05/2025 asked for mining plans of the Mining leases granted to the stone crushers. The Partial information was received through HPPCB Regional Officer, Distt. Sirmour on 20/07/2025. Since, the mining activities of the above-mentioned stone crusher units are closed due to the ongoing monsoon season w.e.f. 01.07.2025 to 15.09.2025 as per the information received from the Mining Department, Distt Sirmaur (H.P). The inspection and monitoring of mining area could not be conducted by the Joint Committee.

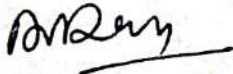
2.0. Conclusions and Recommendations:

1. All the Stone Crushers are only partially compliant to the CPCB guidelines and to the guidelines issued by the Department of Science & Technology (DEST) Govt. of HP.
2. Only 01 no of Stone Crusher had installed bag house filter as mandated in the CPCB guidelines and for which relaxation in the timeline was granted by the HPPCB as observed by the committee during the inspection.

3. The timeline extension for 05 no of points granted by HPPCB has already expired. The stone crushers (07 in number) wherein show cause notices were issued after the first inspection of the committee have submitted updated compliance status along with photographs to HPPCB (**Annexure- I**). The Stone Crushers in the name of Ashish Stone Crusher, Rampur Ghat, Rock Lime & Allied Products and Shri Shiv Shakti were not operational during the time of inspection. Therefore the Committee will have to re inspect all the stone crushers for checking the compliance status of all these units.
4. Since all the stone crushers in question have attached mining leases which are river bed mining leases, as per the directives of the Mining Department Govt. of HP, the mining activities are not allowed in the monsoon season (for 02 months) wef 01.07.2025 till 15.09.2025.
5. It was observed by the Joint Committee that the Stone Crushers in the name and style of M/s All Stone Mines and Minerals and M/s Ashutosh Gupta had dumped silt outside the units' premises. Show cause notices were issued to the unit and copy of same is already enclosed in Annexure- L. The units had submitted the reply of the show cause notices and copy of same is enclosed in Annexure M. The compliance submitted by both the units was verified by the HSPCB as silt was removed by both the units and photograph of same are enclosed in Annexure- U.
6. Accordingly, the Committee shall re inspect all the stone crushers for compliance verification of the attached mining lease areas for mining lease and environmental clearance conditions imposed upon these units.
7. The Source monitoring of the Stone Crusher units along with Ambient Air Quality Monitoring of the area will be carried out after the monsoon season and when the mining operations re commence after 02 month ban.

8. The stone crusher units which are partially complying have been directed to make complete compliance to the guidelines and not to operate without complete compliance and valid Consent of the State Board. Directions to all such units is already annexed as per Annexure-T
9. As mining operations are banned in the State till 15.09.2025, the permission to recommence the mining operation will be given only after the compliance to all the parameters is made and after scrutiny of necessary permissions wrt the said stone crusher units. The areas will be re inspected and final report will be submitted by the Committee thereafter accordingly.

In view of the above submissions it is prayed before the Hon'ble NGT that the Joint Committee may be permitted to submit comprehensive final report after the monsoon season is over. Any direction of the Hon'ble NGT shall be complied with by the Committee.



Anup Kumar Das
Scientist 'B'
MOEF&CC



Atul Parmar
Regional Officer
HPSPCB Paonta Sahib
Distt: Sirmour HP

Approval accorded
via email (attached)

Narender Sharma
Scientist 'F' & Reg. Director
CPCB Regional Directorate
Chandigarh (UT)



LR Verma
ADM Sirmour
Distt Sirmour, HP

NO.DC-DEV(OA NO. 1347/2024)- 10615
OFFICE OF THE DEPUTY COMMISSIONER
DISTRICT SIRMAUR AT NAHAN (HP)

Dated the Nahan 09/10/2025

To,

1. The Member Secretary, Central Pollution Control Board,
New Delhi, Parivesh Bhawan, East Arjun Nagar Delhi-110032.
2. The Regional Officer, (MoEF & CC, Sector 31-A, Dakshin Marg,
Chandigarh -160030.
3. The Regional Officer, Pollution Control Board,
Paonta Sahib, District Sirmaur.

Subject- Regarding joint inspection in compliance of order dated 23-07-2025, passed by Hon'ble NGT in the matter of OA No. 1347/2024 titled as Sarvjeet Singh Vs State of HP and Ors.


Sir,

On the subject cited above, it is intimated that a joint inspection has been fixed on 16-10-2025 in compliance of order dated 23-07-2025 passed by the Hon'ble NGT in the matter of OA No. 1347/2024 titled as Sarvjeet Singh Vs state of HP and others.

Therefore, you are requested to attend the joint inspection as a member of joint committee on the scheduled date and assemble at Municipal Council office Paonta Sahib at 11:30 AM.

Encls. As above.


Yours faithfully


 Additional District Magistrate,
 G/D District Sirmaur at Nahan.

Endst No- As above - 10615

Dated- 09/10/2025

1. Copy is forwarded for information and further necessary action to-
Private Secretary to Deputy Commissioner, Sirmaur at Nahan.
2. Personal Assistant to Additional District Magistrate, Sirmaur.


 Additional District Magistrate,
 District Sirmaur at Nahan.



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 2395

Date: 30/06/2020

Industry Registration ID: HP10742568

Application No : 1763890

To,

Yaksha industries
Yaksha industries. village & p.o.rampur.tehsil paonta sahib, distt sirmour 173025.

Sirmaur

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2020/1763890
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	RAVI DOGRA, (Diractor)	
Address of Industrial premises	Yaksha industries, Yaksha industries. village & p.o.rampur.tehsil paonta sahib, distt sirmour 173025., ,Sirmaur-	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Sirmaur	
Capacity		
Raw Materials (Name with quantity per day)		
Raw Materials	Quantiry	Unit
Sand Stone ,Bolder	94.210	M.T./Month
Products (Name with quantity per day)		

"This is computer generated document from OCMMS by HPSPCB"

Yaksha industries, Yaksha industries. village & p.o.rampur.tehsil paonta sahib, distt sirmour 173025.,Sirmaur,

Page1

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Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand Stone, Boulder and Bajri	M.T./Year	94210	N.A.	Market Supply for Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	50 kld	1

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	0	0	0	0	0

Aditya Negi (IAS)
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Office,HPSPCB,Paonta Sahib for kind information and necessary action please.

Aditya Negi (IAS)
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

537 TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

- 1.This consent is subject to the Environmental clearance granted to the mining activity by SLEIAA vide letter dated 8-09-17.
2. The unit has provided 10 no. of water sprinklers, wind-breaking wall, shed covering over crusher unit and plantation as pollution control measures which shall comply to norms as prescribed under Environment protection rules, 1986.
- 3.This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
- 4.This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
- 5.The Project proponent shall be sole responsible to obtain or renew any other mandatory permissions required for the operation of Stone crusher as per the policy guidelines of H.P. Industries Department and for the operation of mining activities. If unit fails to comply to this condition the consent granted shall be deemed withdrawn.
- 6.The production capacity of the unit shall confine to as approved by the Department of Industries and as recommended by Regional Officer.
7. Regional Officer is directed to ensure that all the necessary relevant documents related to the industry are uploaded in the online OCMMS.

Aditya Negi (IAS)
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 04/11/2023

Industry Registration ID: HP10973127

Application No : 10866380

To,

ROCK LIME AND ALLIED PRODUCTS
VILLAGE RAMPUR GHAT
VILLAGE RAMPUR GHAT
Sirmaur
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/10866380
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	ROCK LIME AND ALLIED PRODUCTS, (PROP)
Address of Industrial premises	ROCK LIME AND ALLIED PRODUCTS, VILLAGE RAMPUR GHAT, VILLAGE RAMPUR GHAT,Sirmaur- 173025
Capital Investment of the Industry	48.5 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Sand Bajri & Stone- 99855 M.T./Year in Khasra no. 485/332/148/3 measuring 03- 00 bighas situated in Mauja Rampurghat, Tehsil Paonta Sahib, Distt. Sirmaur along with River Bed mining

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone, Bajri	99855	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand Bajri & Stone	M.T./Year	99855	NA	Construction material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	20 KLD KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.5 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	NA	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water sprinklers, metalled road, wind breaking wall and green belt/plantation	Others	Sat Jan 14 00:10:00 IST 2023	80 %	SPM<600 mg/Nm3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stone Crusher	0.004 kg/hr	SPM<600 mg/Nm3	NA



Approved By
Astt. Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.



Er. Pawan Sharma
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Astt. Env. Engineer
(H. P. State Pollution Control Board)

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 14058780

Date: 18/06/2025

Industry Registration ID: 21482

Application No : 14058780

To,

Balajee Stone Crusher
Mouja Rampurghat Tehsil Paonta Sahib Distt Sirmour
Paonta Sahib
Sirmaur
173025

Subject: 'Consent to Establish' (expansion) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/EXPAN/RO/2025/14058780
Date of issue :	18/06/2025
Date of expiry :	17/06/2026
Certificate Type :	EXPAN
Expansion Cost :	33.45
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Gajinder Pal Singh Gulati, (Partner)
Address of Industrial premises	Balajee Stone Crusher, Mouja Rampurghat Tehsil Paonta Sahib Distt Sirmour, Paonta Sahib,Sirmaur-173025
Capital Investment of the Industry	99.57 lakhs
Category of Industry	Red
Type of Industry	Sand mining Projects of Category A and B1 under EIA notification 2006
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand Stone Bajri from Manual river bed mining	192375	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Crushed Stone, Washed Sand, Dust	M.T./Year	83700	Already	For Building Construction
Crushed Stone, Washed Sand, Dust	M.T./Year	108675	Expansion Proposed	For Building Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Pre-treatment	50 KI Sedimentation Pit	3 KLD
Septic Tank	15 KL	1.5

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1.5	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	3	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	0	NIL	Nil	NIL	NIL

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water sprinklers, Metalled Road, Wind Breaking Wall, Covered Machinery	Boilers	2024-11-12	80 %	SPM<600 mg/Nm3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
No Stack require in Stone Crusher	SPM<600 mg/Nm3	SPM<600 mg/Nm3	NIL



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.
or
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
 - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
 - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

8. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

(i) Stack height for boiler plants

S.NO. Boiler with Steam Generating Capacity

1.	<i>Less than 2 ton/hr.</i>	9 meters or 2.5 times the height of neighboring building which ever is more
2.	<i>More than 2 ton/hr. to 5 ton/hr.</i>	12 meters
3.	<i>More than 5 ton/hr. to 10 ton/hr</i>	15 meters
4.	<i>More than 10 ton/hr. to 15 ton/hr</i>	18 meters

5. *More than 15 ton/hr. to 20 21 meters ton/hr*
6. *More than 20 ton/hr. to 25 24 meters ton/hr.*
7. *More than 25 ton/hr. to 30 27 meters ton/hr.*
8. *More than 30 ton/hr.* 30 meters or using the formula
 $H = 14 Q_g^{0.3}$ or
 $H = 74 (Q_p)^{0.24}$
 Where Q_g = Quantity of SO₂ in Kg/hr.
 Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The unit will comply the provisions of Sr. no. 37 under Schedule-I of EP Act, 1986 and also comply with the Guidelines for setting up of Stone Crushers issued from DEST vide notification no. STE-E-(5)-9/2018 dated 29.06.2021.
2. The unit will comply with the guidelines issued by CPCB for Stone Crushing units within the time frame i.e. by dated 31.03.2025 as given by the State Board vide letter No 12241-52 dated 14.01.2025.
3. The unit shall provide Septic Tank followed by a soak pit as per IS 2470 (Part I): 1985 as per the design prescribed therein by the BIS (if applicable).
4. The unit shall not operate the unit without valid Consent to Operate (Expansion) of the State Board as applicable.
5. The plant shall be established at the existing ROW as proposed in the project report.
6. This consent is CONSENT TO ESTABLISH (EXPANSION).
7. The unit shall acquire a valid CONSENT TO OPERATE (EXPANSION) of the State Board before starting any operations / production in the unit.
8. The unit / project proponent shall ensure that no waste of any kind (either solid or liquid) is disposed off into any water body.
9. No waste water discharge of any kind is allowed from the unit.
10. The project proponent shall ensure the muck generated during construction phase is handled, stored and reused scientifically.
11. Provisions of covering of construction materials and sprinkling etc to be made to minimize fugitive dust emissions from the under construction project site.
12. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
13. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
14. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
15. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
16. Unit shall ensure compliance to notified guidelines of CPCB.
17. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and shall be for captive use only.
18. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.
19. RO shall conduct the monitoring of mining site also.



By Order
Member Secretary
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1103

Date: 16/09/2025

Industry Registration ID: HP10742365

Application No : 16427715

To,

Ashutosh Gupta
Village Ambwala Singhpura, PO/Tehsil Paonta Sahib, Distt. Sirmour HP
Paonta Sahib
Sirmaur
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2025/16427715
Consent valid from:	01/04/2025
Consent valid upto:	30/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Ashutosh Gupta, (Proprietor)
Address of Industrial premises	Ashutosh Gupta, Village Ambwala Singhpura, PO/Tehsil Paonta Sahib, Distt. Sirmour HP, Paonta Sahib,Sirmaur-173025
Capital Investment of the Industry	49.78 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand, Stone, Bajri & silt	8100	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand, Stone, Bajri	M.T./Year	87480	NA	Infrastructre Development Activities

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	10 KL	1
Pre-treatment	50 KL	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	6 KLD	Pre-treatment	Recycle
Domestic	0.8 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	No Boiler/'Heater /Evaporator/Incinerator/D G Set/Other installed	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water sprinklers, Metalled Road, Wind Breaking Wall, Covered Machinery, Cyclone, Dust Bag Filters, Plantation	Others	2025-08-01	80 %	SPM<600 mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Stone Crusher unit	NA	Fugitive Dust emission	No Stack



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Regional Officer, HPSPCB, Paonta Sahib for kind information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



Dr. Parveen Chander Gupta
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
14. The validity of this consent shall be coterminous with the life of the industry or the maximum period as mentioned in the certificate, whichever is earlier.

C. SPECIAL CONDITIONS

- 1) The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
- 2) This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
- 3) This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
- 4) Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
- 5) The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.
- 6) Cameras shall be installed at the crusher site immediately connected with the servers.
- 7) No mining activities shall be performed at the site.
- 8) The unit shall comply the provisions of Sr. no. 37 under Schedule-I of EP Act, 1986 and also comply with the Guidelines for setting up of Stone Crushers issued from DEST vide notification no. STE-E-(5)-9/2018 dated 29.06.2021. The unit will comply with the guidelines issued by CPCB for Stone Crushing units and will comply with the components of CPCB guideline for stone crusher within the time frame i.e. by dated 30.09.2025 as given by the State Board and same are as follow:-
 1. Discharge points- Flexible Telescopic chute from top of discharge point to the ground level.
 2. Product Storage- Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.
 3. Roads- The entire ground area inside the premises should also be metaled. The deadline has been extended up to 30.09.2025 by the State Board for the above mentioned compliance.



By Order
Member Secretary
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 13620973

Date: 01/05/2025

Industry Registration ID: 11520

Application No : 13620973

To,

Shubgiri Industries
Village Rampur Ghat Tehsil Paonta Sahib---Rampurghat
PAONTA SAHIB
Sirmaur
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2025/13620973
Consent valid from:	23/09/2024
Consent valid upto:	06/12/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Shubgiri Industries, (PROP Subh Lata Sharma)
Address of Industrial premises	Shubgiri Industries , Village Rampur Ghat Tehsil Paonta Sahib---Rampurghat, PAONTA SAHIB,Sirmaur-173025
Capital Investment of the Industry	23.35 lakhs
Category of Industry	Red
Type of Industry	Sand mining Projects of Category A and B1 under EIA notification 2006
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand, Stone & Bajri from River Bed	201638	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Crushed Stone, Washed Sand, Dust	M.T./Year	201638	Nil	For Building Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	10 KLD	1
Pre-treatment	70 KL	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	5 KLD	Recycled	Recycle
Domestic	0.8	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	0	NIL	Nil	NIL	NIL

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Sprinkler with spray nozzle, Metaling of Roads, Wind Breaking Wall, Covered Conveyor belts, development of green belt	Others	2024-11-07	80 %	SPM < 600 mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NO _x , H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Fugitive dust emission	SPM< 600 mg/Nm ³	SPM< 600 mg/Nm ³	NA



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.
2. The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.
3. The Regional Officer shall ensure that the sampling of the crusher and its mining activities is conducted as per the frequency prescribed by the State Board.
4. This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
5. Mining operations shall be performed as per the approved mining plans.
6. This consent is subject to the compliance of conditions of PMT issued vide letter dated 23-09-2024
7. The unit shall maintain and comply PCDs and norms as Govt. of Himachal Pradesh Department of Environment, Science & Technology vide notification no. STE-(5)-9/2018 dated 29.06.2021.
9. The unit shall install servers and mobile link CCTV cameras for online monitoring mechanism with one month back up.
10. This consent is subject to the compliance of PMT, EC's, grant order of 2 mining activities and mining plans.



By Order
Member Secretary
(H. P. State Pollution Control Board)

569

No. Udyog (Bhu) SMR- NGT- Sarvjeet-2024- 1249- 1260
 Office of the Mining Office, Nahan
 Distt. Sirmour, Himachal Pradesh.

Dated 04-10-2025 Nahan

To

1. M/S Yaksha Industries, VPO Rampurghat , Tehsil Paonta sahib , District Sirmour , Himachal Pradesh , PIN 173025.
2. M/S Rocklime And Allied Products, , VPO Rampurghat , Tehsil Paonta sahib , District Sirmour , Himachal Pradesh , PIN 173025.
3. M/S Balaji Stone Crusher , , VPO Rampurghat , Tehsil Paonta sahib , District Sirmour , Himachal Pradesh , PIN 173025.
4. M/S Ashutosh Gupta(Stone Crusher), Village Ambwala Singhpure, PO/Tehsil Paonta sahib distt Sirmour HP.
5. M/S Shubhgiri Industries , VPO Rampurghat , Tehsil Paonta Sahib, Distt Sirmour HP - 173025.
6. M/S Ashish Stone Crusher, VPO Rampurghat , Tehsil Paonta Sahib, Distt Sirmour HP - 173025.
7. M/S All Stone Mines & Minerals, VPO Rampurghat , Tehsil Paonta Sahib, Distt Sirmour HP -173025.
8. M/S Sab Giri, VPO Rampurghat , Tehsil Paonta Sahib, Distt Sirmour HP -173025.
9. M/S Shri Shiv Shakti Stone Crusher , VPO Rampurghat , Tehsil Paonta Sahib, Distt Sirmour HP -173025.
10. M/S ShubGiri Crushing Company VPO Rampurghat , Tehsil Paonta Sahib, Distt Sirmour HP -173025.

Subject:- OA NO. 1347/2024 titled as Sarvjeet Singh Vs State of HP and Ors.

Sir,

Kindly refer to letter dated ~~04.10.2025~~ 16.07.2025 from the O/o Reginal office- cum- Environmental Engineer HPSPCP Paonta Sahib (copy enclosed), where as you were directed to not to operate stone crusher unit without complying with the provisions as per mentioned in the CPCB environmental guidelines for Stone Crusher units and guidelines issued by the DEST, GoHP vide Notification NO. STE-E (5)-9/2018 dated 29.06.2021.

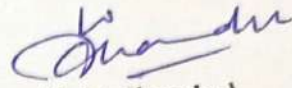
570

Now, as per the direction received by the Worthy Deputy Commissioner, dated 04.10.2025 in the matter, "The Committee will visit the Stone crusher in few days till then no mining shall be started by owner of stone crusher in their respective minings."

In view of the above, you are hereby directed to not carry any mining operations till further order.

This order be strictly complied with letter and spirit.

Yours faithfully,



(Sairt Chander)

Geologist-cum-Mining Officer,
Distt. Sirmour at Nahan
dated

Endst. No. as above.....

Copy to:-

1. The Deputy Commissioner, Sirmour at nahan for information w.r.t the letter No. DC-DEV(OANo. 1347/2024-10497 dated 04.10.2025.
2. Mining Inspector Nahan with the directions to ensure the compliance of the above orders.

Geologist-cum-Mining Officer,
Distt. Sirmour at Nahan



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No :

Date: 28/08/2021

Industry Registration ID: 10091

Application No : 3154850

To,
Ashish stone crusher
Village rampur ghat paonta sahib----paonta/rampur ghat
Paonta sahib
Sirmaur
173025

Subject: **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2021/3154850
Consent valid from:	01/04/2019
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Devi Dyal Gupta , (PARTNER)	
Address of Industrial premises	Ashish stone crusher , Village rampur ghat paonta sahib---- paonta/rampur ghat, Paonta sahib,Sirmaur-173025	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Sirmaur	
Capacity	Crushed Stone- 101250 M.T./Year.	
Raw Materials (Name with quantity per day)		
Raw Materials	Quantity	Unit
Sand, Stone & Bajri	101250	M.T./Year
Products (Name with quantity per day)		

"This is computer generated document from OCMMS by HPSPCB"

Ashish stone crusher ,Village rampur ghat paonta sahib----paonta/rampur ghat,Paonta sahib,Sirmaur,173025

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Crushed Stone	M.T./Year	101250	NIL	For Building Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
ETP	15	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1	Soak Pit/Septic Tank	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	0	nil	nil	nil	nil

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Sprinkler, Metelling of Roads & Wind Breaking Wall	Others	Fri Jan 15 00:02:00 IST 2021	Normal	Within Limits

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
NIL	NIL	NIL	NIL

Er. Pawan Sharma
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

573

Endst. No.:

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.

**Er. Pawan Sharma
Asth. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)**

574 TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

Er. Pawan Sharma
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 13315031

Date: 27/03/2025

Industry Registration ID: 15235

Application No : 13315031

To,

All Stones Mines and Minerals (P) Ltd
Vill.Rampur Ghat Tehsil Paonta Sahib, Distt.Sirmour (H.P.)Rampur Ghat

Sirmaur
173029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2025/13315031
Consent valid from:	01/04/2024
Consent valid upto:	24/02/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	RAMESH CHAND ARORA ALLSTONE MINES AND MINERALS P , (DIRECTOR)
Address of Industrial premises	All Stones Mines and Minerals (P) Ltd, Vill.Rampur Ghat Tehsil Paonta Sahib, Distt.Sirmour (H.P.)Rampur Ghat, ,Sirmaur-173029
Capital Investment of the Industry	60.29 lakhs
Category of Industry	Red
Type of Industry	Sand mining Projects of Category A and B1 under EIA notification 2006
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
STONE BAJRI SAND	25000	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
GRIT, STONE DUST, CORE SAND	M.T./Year	300000	NA	Construction and Civil work

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	15 KLD	2
Pre-treatment	100 KLD	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	24	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	NA	NA	No DG or Boiler is installed	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Mettaled road, water sprinkler, covered shed and covered conveyors, wind breaking wall and plantation	Others	2024-09-06	80 %	SPM <600 mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NO _x , H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
No stack	Fugitive emissions	SPM< 600 mg/Nm ³	SPM< 600 mg/Nm ³



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPSCB,Paonta Sahib for information and shall ensure to operate the unit a per consent condition with adequate PCDs.



Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices shall be provided as per DEST notification and shall comply with norms as prescribed under Environment protection rules, 1986.
5. The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.
6. The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.
7. The unit shall ensure that unit shall not operate without consent to operate .
8. The unit shall install servers and mobile link CCTV cameras for online monitoring mechanism with one month back up.
9. The RO shall conduct the sampling of crusher within one month.
10. The unit shall comply the provisions of Sr. no. 37 under Schedule-I of EP Act, 1986 and also comply with the Guidelines for setting up of Stone Crushers issued from DEST vide notification no. STE-E-(5)-9/2018 dated 29.06.2021.
11. The unit shall ensure that complete CPCB guidelines shall be adhered by 31-03-2025.



By Order
Member Secretary
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 15/05/2023

Industry Registration ID: 21455

Application No : 8985338

To,

Sab Giri Industries
Village RampurGhat, Paonta SahibDistt. SirmourPaonta Sahib

Sirmaur
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/8985338
Consent valid from:	01/04/2023
Consent valid upto:	17/12/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Sab Giri Industries, (Prop Madan Sharma)
Address of Industrial premises	Sab Giri Industries, Village RampurGhat, Paonta SahibDistt. SirmourPaonta Sahib, ,Sirmaur-173025
Capital Investment of the Industry	36.17 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	Crushed Stone and Dust- 56244 M.T./Year

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand Stone Bajri from River Bed Mining	56244	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Crushed Stone and Dust	M.T./Year	56244	Nil	For Building Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	15 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.36	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	0	NIL	Nil	NIL	NIL

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkler, wind breaking wall, wetting of surface	Others	Sun Jan 29 00:04:00 IST 2023	90 %	Fugative EmissionSPM 155.87 microgrammes/m ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Stone Crusher	N.a	Fugative EmissionSPM 155.87 microgrammes/m ³	N.a



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Approved By
Astt. Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.



Er. Pawan Sharma
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
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 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
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 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Astt. Env. Engineer
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1071

Date: 02/01/2024

Industry Registration ID: HP109096

Application No : 11081552

To,

SHRI SHIV SHAKTI STONE CRUSHER
KHASRA NO 636/613/590/2, 612/590/188 & 183 MAUZA MOHAKAMPUR, TEHSIL PAONTA SAHIB,
SIRMAUR, HP

Sirmaur
173025

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2024/11081552
Date of issue :	01/04/2023
Date of expiry :	31/03/2024
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	PAWAN KUMAR, (PARTNER)
Address of Industrial premises	SHRI SHIV SHAKTI STONE CRUSHER, KHASRA NO 636/613/590/2, 612/590/188 & 183 MAUZA MOHAKAMPUR, TEHSIL PAONTA SAHIB, SIRMAUR, HP, ,Sirmaur-173025
Capital Investment of the Industry	200.0 lakhs
Category of Industry	Red
Type of Industry	Sand mining Projects of Category A and B1 under EIA notification 2006
Scale of the Industry	Small
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand, Bajri, Boulders	69255	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Crushed Stone	M.T./Year	69255	nil	Building and Road Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	5 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	8	Recycled	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	nil	na	na	na	na

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Plant and machinery under covered shed, covered conveyers, water sprinkling system, metalled roads, green cover	Others	Fri Jan 13 00:12:00 IST 2023	80%	SPM<600 mg/Nm3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
No stack (Fugitive Dust Emissions)	Fugitive Dust Emissions	SPM<600 mg/Nm3	NA



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Member Secretary
(H. P. State Pollution Control Board)

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 13621784

Date: 16/04/2025

Industry Registration ID: 27653

Application No : 13621784

To,

Shubhgiri Crushing Company
Rampurghat Paonta SahibRampurghatPaonta Sahib
PAONTA SAHIB
Sirmaur
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2025/13621784
Consent valid from:	23/09/2024
Consent valid upto:	08/12/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Shubhgiri Crushing Company, (PROP Madan sharma)
Address of Industrial premises	Shubhgiri Crushing Company, Rampurghat Paonta SahibRampurghatPaonta Sahib, PAONTA SAHIB,Sirmaur-173025
Capital Investment of the Industry	78.35 lakhs
Category of Industry	Red
Type of Industry	Sand mining Projects of Category A and B1 under EIA notification 2006
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone, Bajri	277825	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Various Size of Crushed Stone	M.T./Year	277825	Nil	For Building Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	15	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	0	NIL	Nil	NIL	NIL

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Sprinkler with spray nozzle, Metaling of Roads, Wind Breaking Wall, Covered Conveyor belts, development of green belt	Others	2024-11-12	85 %	SPM< 600 mg/Nm3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stone Crusher	Fugative Emission SPM<600 mg/Nm3	Fugative Emission SPM<600 mg/Nm3	Nil

Approved By
Member Secretary



(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.
2. The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.
3. The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
4. This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
5. Mining operation shall be performed as per approved mining plan.
6. This consent is subject to the compliance of conditions of PMT issued vide letter dated 23- 09-2024
7. The unit shall maintain and comply PCDs and norms as Govt. of Himachal Pradesh Department of Environment, Science & Technology vide notification no. STE-(5)-9/2018 dated 29.06.2021.
9. The unit shall install servers and mobile link CCTV cameras for online monitoring mechanism with one month back up.
10. The unit shall submit complete compliance of CPCB guidelines by 30-06-2025.



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**By Order
Member Secretary
(H. P. State Pollution Control Board)**

**Environmental Guidelines
for
Stone Crushing Units**



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change

Parivesh Bhawan, East Arjun Nagar

Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> • Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

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<p>Primary Crushing/ Jaw Crusher</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (Figure-1) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
<p>Secondary Crushing</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
<p>Screening</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
<p>Tertiary Crushing</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (Figure-2 & Figure-2(a)).
Product storage	<ul style="list-style-type: none"> • Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

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- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher

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Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

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8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

(Authoritative English text of the Department's nonfiction No. STE-E(5)-9/2018 dated 29-06-2021 as required under clause (3) of the Article 348 (3) of the constitution of India)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E-(5)-9/2018

Dated: Shimla-2

29-06-2021.

NOTIFICATION

Whereas the Hon'ble High Court of Himachal Pradesh vide its order dated 01.06.2012 (daily order) in the matter of CWP os. 7949/2011 and 7951 titled as Desh Raj V/s State of HP & others and Yog Raj V/s State of H.P & Others respectively directed the State Government to consider the existing guidelines for setting up of Stone Crushing Units in Himachal Pradesh, afresh and in pursuance of the same the Department of Environment, Science & Technology issued the notification no. STE-E (3)-17/2012 dated 29.05.2014.

Whereas the Government of Himachal Pradesh, in view of the recommendations of the Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019 based on view and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019, has reassessed the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh.

Now therefore, keeping in view advancement in technologies and modernization of devices for controlling pollution for stone crusher industry, the Governor of Himachal Pradesh in supersession of this Department's Notification o. STE-E(3)-17/2012 dated 29.05.2014 and in exercise of the powers conferred by the Section 5 of the Environment (Protection) Act, 1986, and in pursuance of the provisions of Section 7 of the said Act, and Rule 4 of the Environment (Protection), Rules, 1986 and directions of Hon'ble High Court of HP issued in CWP o. 7949/2011, CWP No. 7951/2011 & also considering the recommendations of the Expert Committee constituted by Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh Vs. Union of India & Ors., is pleased to issue the guidelines/ directions as follows for all Stone Crusher Units (hereafter referred to as the Unit) so as to exercise greater control and vigil over the stone crushing operations to save the environment and ecology of the State, with immediate effect, namely:-

1. Site Suitability:-

1.Norms:

Taking into consideration the hill topography, availability of less land and requirement to maintain the fragile ecology of the hills, the units shall be set up keeping in view the following criteria, namely:-



Sr. No.	Criteria	Distance norms for existing stone crushers (crow flight, distance in meters) set up prior to year 2004	Distance norms for existing stone crushers (crow flight, distance in meters) set up after year 2004 to May, 2014	Distance for the Stone (crow flight, distance in meters) as per Notification dated 29.05.2014	Proposed distance for the Stone crushers to be set up in future, (crow flight, distance in meters) from the issuance of the Notification Dated 29.05.2021
1	2	3	4	5	6
1	Minimum distance from National Highway.	50 (Horizontal distance)	150	150	150
2	Minimum distance from State Highway	50	150	100	100
3	Minimum distance from link road (PMGSY, NABARD/World Bank sponsored/other District-roads)	-----	75	50	50 (condition will not be applicable to other roads except as specified in col. (2))
4	Minimum distance from District headquarters (distance to be measured from the outer of the municipal limit of the District Headquarters)	1500	1500	1500	1500 (may be read as 300 meters in col. (3) as per amendment vide notification no. STE-E(4)-1/ 2003-I dated 25-04-2006)
5	Minimum distance from town or Notified Area Committee (distance to be measured from the outer of the municipal limit/Nagar Nigam/Nagar Palika/Nagar Panchayat)	1500	1500	1000	1000 (may be read as 300 meters in col. (3) as per amendment vide notification No. STE-E(4)-1/ 2003-I dated 25-04-2006)
6	Minimum distance from village abadi-deh	250	500	500	500
7	Minimum distance from Hospital & Educational Institutions	300 (Horizontal distance)	1000	1000	1000
8	a. Minimum distance from spring, canal, functional water supply scheme including its reservoir	100	----	100 (excluding spring, canal)	100 (excluding spring, canal)
	b. Minimum distance from a percolation well, sewerage treatment plant, water infiltration galleries.	-----	----	100	100
9	Minimum distance from lakes, wetlands and reservoir of irrigation scheme, hydro power projects.	500	500	500	500

10	Minimum distance from natural water spring	500	500 617	100 (as at Sr. No. 8 (a))	100 (as at Sr. No. 8 (a))
11	Minimum distance from notified parks	----	2000	2000	2000
12	Minimum distance from sanctuaries	----	1000	1000	1000
13	Minimum distance from bridge sight	----	200 upstream 300 downstream	200 upstream 300 downstream	200 upstream 300 downstream
14	Minimum distance from the canal and perennial rivulets	(100 for canal)	----	100	100

Note:- Keeping in view the representations received from Stone Crusher Owners, Associations from time to time w.r.t. interpretation of above applicability of parameters committee felt imperative to clarify that:

1. *The recommendations are prospective in nature and shall be imposed from date of notification for future.*
2. *Similarly, applicability of the earlier notifications issued on dated 29.04.2003, 10.09.2004, 25-04-2006 and 29.05.2014, are also of prospective e.g. the regulatory authorities must take note that the stone crushers set up prior to 29-04-2003 will be governed by the parameters of col. (3).*

1.2 Notes:

1.2.1 All distances shall be measured as crow flies from the highest node of the crusher conveyor belt to the outer periphery of the revenue unit or the municipal limits or the periphery of the feature concerned.

1.2.2 In the guidelines distances are relaxable in the case of any natural barrier between the site of the Unit and any of the features indicated in the guidelines Natural barrier may be defined as "any natural physical entity except any kind of River/Khad/Natural Stream/Tree Canopy which obstructs the physical view and /or prevents the movement of Air and Noise so as to keep Air and Noise Pollution within prescribed limits".

The Government may relax the guidelines for a limited period in specific cases wherein setting up of stone crushing unit is necessary in public interest but it is not practically feasible to adhere to any or all of the guidelines, provided that such relaxation will be considered only on the recommendation of the Joint Inspection Committee as proposed in Para 1.3.2.

1.2.3 In case of Shimla Town the sitting norms shall be as per the directions of the Hon'ble High Court of Himachal Pradesh dated 26.07.1993 in CWP No. 51 of 199 titled as "Court on its own motion versus State of Himachal Pradesh & Others".

1.3 Joint Inspection Committee for site appraisal:

1.3.1 The Unit shall apply /obtain "Provisional Registration" from the Department of Industries for obtaining pre-production clearances from other Government Departments.

1.3.2 The site for setting up the Unit shall be appraised and approved by the Joint Inspection Committee consisting of the following:--

- | | |
|--|----------|
| 1. Sub-Divisional Officer(Civil) concerned | Chairman |
| 2. Divisional Forest Officer or his representative | Member |
| 3. Representative of HP State Pollution Control Board. | Member |
| 4. Executive Engineer, HPPWD or his representative | Member |
| 5. Executive Engineer, Jal Shakti Vibhag or his representative | Member |

- | | |
|--|------------------|
| 6. Representative of Department of Tourism | Member |
| 7. Surveyor | Member |
| 8. Soil Conservation Expert from Agriculture Department equivalent or above Sub Divisional Soil Conservation Officer | Member |
| 9. Geologist or Mining Officer | Member Secretary |

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1.3.3 The Committee constituted in Para 1.3.2 is in supersession of the Industries Department Notification No. Udyog I (Chh) 4-1/85-II dated 26.04.1993, 24.12.1998 and STE-E(3)5/20014 dated 29.05.2014. The approval of the Committee shall be the basis for issue of clearance and approval including those of the Himachal Pradesh State Electricity Board Ltd., Himachal Pradesh State Pollution Control Board and permanent registration with the Department of Industries.

2. Emission Norms and Pollution Control Measures:

2.1.1 Standards:-

- 2.1.2 The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a unit shall not exceed 600 micrograms per cubic meter
- 2.1.3 The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolation as well as from a unit located in a cluster shall be less than 600 mg/Nm³. The measurements are to be conducted at least twice a month for all the 12 months in a year.
- 2.1.4 The noise levels (leq.) shall be maintained within the standards for noise as specified in Schedule -III, of the Environment (Protection) Rules, 1986.

2.2 Pollution Control Measures:

- 2.2.1 Every unit shall provide a wind breaking wall along with suitable enclosure to ensure adequate dust containment.
- 2.2.2 Every Unit shall have a dust suppression system with water spray and sprinkling system.
- 2.2.3 Dust extraction and collection system shall be provided at crusher and transfer points in every Unit.
- 2.2.4 Every Unit shall have adequate water supply along with at least two days water storage facility for running pollution control equipments.
- 2.2.5 Facility for regular cleaning and wetting of the ground shall be provided.
- 2.2.6 Trees of suitable species shall be planted to develop a green belt within and along the boundary of the premises.
- 2.2.7 Every Unit shall have a separate energy meters for pollution control devices wherever the energy is consumed for operating them and record thereof shall be maintained and made available to the Himachal Pradesh State Environment Protection and Pollution Control Board (hereinafter referred to as State Board) whenever demanded.
- 2.2.8 The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board as per Central Pollution Control Board norms to control noise pollution in accordance with the Environment (Protection) Act, 1986.
- 2.2.9 Dust suppression system, water sprinkler used in stone crusher shall be of uniform technology as it was noticed that at different location different kind of sprinkler system were being used which were observed and found to be causing wastage of water and excessive use of water. The mist, spray nozal system being quite efficient in controlling the dust pollution, shall be installed for dust suppression.



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- 2.2.10 The wind breaking walls shall be constructed scientifically with application of wind rose diagram for the unit i.e. towards the predominant direction of wind and natural profile of the area.
 - 2.2.11 The tree plantation shall be verified with comparison to the capacity, time of establishment of the unit, proper monitoring of growth of trees shall be recorded with photo monitoring on annual basis while giving renewal of Consent to Operate etc. linked with date of establishment of the units number of tree plants.
 - 2.2.12 The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.

2.3 Further Advancement in pollution control devices for proposed and existing units:

- 2.3.1 Stone crushers unit project proponent shall cover all the conveyor belts as well as provide dusts skirt at material transfer point.
- 2.3.2 Stone Crusher unit project proponent shall provide wind breaking L shape wall of height more than the 3 ft from the highest conveyor belt to reduce noise pollution as well as air borne dust emission pollution due to wind velocity as designed by a qualified engineer.
- 2.3.3 All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.
- 2.3.4 Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/ loading/ unloading activities.
- 2.3.5 Regular cleaning and wetting of the uncovered area, ground within the premises.
- 2.3.6 Growing of at least three rows canopy of evergreen species to be planted along the periphery of the crushing units to reduce noise as well as fugitive emission/dust pollution.
- 2.3.7 Speed control, low speed means less dust. For vehicles speeds limit 20 Km/h in 1 Km periphery of unit.
- 2.3.8 Housekeeping-clean up spills promptly. Adequate toilet facilities for manpower at stone crushers and mining lease area shall be provided by the stone crusher owners.
- 2.3.9 All the stone crushers shall have to construct a RCC/ concrete stone masonry wall on valley side wherever applicable to ensure that the downstream water sources etc. are not affected.

2.4 Parameters in the context of changing weather conditions in the face of Climate Change- Mitigation of impacts thereof:-

- 2.4.1 In order to mitigate the dust emission pollution impacts in surrounding areas of stone crushing units, the readjustment in setting up of conveyor belts, crushing units, screening units may be done by taking into consideration the GLC (Ground Level Concentration) values of SPM (Suspended Particulate Matter) PM2.5. The scenario of dispersion of RSPM 2.5/ 10 at ground level is important for risk assessment and mitigation. The monitoring of these parameters shall be undertaken on yearly basis and the proof of monitoring with geo-tagged photographs.
- 2.4.2 In case the GLC, wind rose assessment shall be done for all the stone crushing unit and readjustment shall be made in sitting the crushing units, the risks of dust pollution will be mitigated significantly by rebuilding the wind breaking walls.
- 2.4.3 Install rain water harvesting tanks of adequate capacity based on potential with rain water use system.
- 2.4.4 Registration of Stone Crusher Units with Ground Water Authority in case ground water is to be extracted.
- 2.4.5 The rainwater harvesting, tree plantation shall be essential/ mandatory for the stone crushing units in the State to mitigate the climate change impacts.

- 2.4.6 The stone crusher with the capacity > 100000 tones per year shall install air quality measuring sensors e.g. purpleair. This shall be monitored by the HP State Pollution Control Board on real time basis.

**The proposed conditions/norms should be applicable retrospectively for all existing stone crushers of capacity > 10,000 MT/ annum.*

2.5. Impact of Stone Crusher Units location on the hydrological, soil & water conservation, environment aspects such as air, water, flora and fauna.

- 2.5.1 In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.
- 2.5.2 In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.
- 2.5.3 Provisions for proper drainage scheme for evacuation of storm water needs shall be in place.
- 2.5.4 The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.
- 2.5.5 Those crushers using surface water from rivers, khads, nallahs shall get the requisite permission from the concerned Executive Engineer of Jal Shakti Vibhag.
- 2.5.6 The regular water sprinkling in and around the stone crushing units is of utmost relevance to minimize the dust pollution impact on flora through rain water harvesting shall be done.
- 2.5.7 The effective water sprinklers shall be installed at crushing units to suppress the dust generated at the crushing unit.
- 2.5.8 Dumping of waste material in river water source shall be completely prohibited.

2.6. Washing units-waste water treatment:

- 2.6.1 Washing unit Stone crushers shall construct adequate no. of earthen de silting chambers followed by a Cement concrete (Pucca) storage tank of adequate capacity from where the wash water shall be re-circulated back in the washing activities lifted through a sludge pump. The size of tanks to be decided based on capacity of unit.
- 2.6.2 The stone crusher units having washing plants shall construct sedimentation tanks as per the plant capacity based on following calculations:
- For washing units regular water supply is required which needs to be regulated through Ground Water Board/ Jal Shakti Vibhag concerned through meeting and registration.
 - 100 CFT washing of sand leads to ~ 1250 lt. water is required i.e. about 1100 lt. waste water is generated from production of sand.

e.g. A washing unit of a Stone Crusher with capacity of $2\frac{1}{2}$ inch³ / second water supply takes 30 minutes to produce 400 CFT sand which means about:

$$\begin{aligned} &= 2\frac{1}{2} \text{ inch}^3 \times 30'' \times 60'' \\ &= 1800 \times 2\frac{1}{2} \text{ inch}^3 \\ &= 4500-5000 \text{ ltrs. of water is required for production of } \sim \\ &\quad 400 \text{ CFT sand.} \end{aligned}$$

Every washing unit is required to have a unit waste water de-silting chamber of rational capacity i.e. for example, if the capacity of unit is **621**

- ~ 10 Truck per day = waste water chamber of minimum 25,000 lts. of at least half of the expected waste water quantity in one go shall be provided.
- ~20 truck per day = Minimum of 50,000 lts. of at least half of the expected waste water quantity in one go shall be provided.

The water would be 100% recycled and there would be zero liquid discharge. Verification of waste water silting chamber and recycling would be a mandatory condition for Consent to Establish & Renewal of Consent to Operate.

3 Procedure for establishment and operation to be followed by the State Board:

- 3.1.1 The State Board shall issue conditional "Consent to Establish" to the unit only after the Joint Inspection Committee has recommended the case and the unit agrees to fulfill the Pollution Control measures given in para-2.1 and 2.2.
- 3.1.2 The State Board shall issue "Consent to Operate" only if the unit has taken measure to comply with the conditions given in the "Consent to Establish".
- 3.1.3 Every unit shall get - monitoring for Air and Noise conducted regularly and submit the reports to the State Pollution Control Board.
- 3.1.4 The State Board shall be the Authority to ensure the compliance of the Pollution Control measures given on these guidelines/directions and shall do the necessary monitoring of the unit as per schedule of monitoring approved by the State Board/Department of Science & Technology, Himachal Pradesh, Shimla.
- 3.1.5 Every unit shall follow any other direction(s) issued by the State Government from time to time.

4. Latest technologies advancement and availability of modern machinery and equipments for setting up of stone crusher units:

Keeping in view the technological advancements, availability of modern machinery and equipment, in the state following technologies shall be specifically linked with capacity of the plant in following manner:-

Sr. No.	Capacity of Stone Crushing Unit	Technology	Covered shed
1	Up to 20000 Tons/year	Conventional stone crusher technologies, jaw crushing with or without screening rolling screening	Yes
2	>20,000 to 1,00,000 Tones/year	Jaw crushing with wetting of raw material at hoper with water spray nozal of ¼ inch per second capacity.	To cover conveyor belts as well with nozal sprayer on conveyor belts acoustic ends.
3	>1,00,000 tones / year and above	Jaw plus Cone crushing unit with Screener with wetting of raw material at hoper with water spray nozal of ½ inch per second capacity.	Closed loop system to cover conveyor belts with acoustic enclosures. Nozals sprayer on conveyor belts.

622

The amendments in the notification shall be subject to any other order passed by Hon'ble High Court in CMP No. 8459 of 2019 of CWP No. 2067 of 2019 State of Himachal Pradesh & ors. Petitioners/ applicants versus Bhag Singh & others. CWP No. 4342 of 2019 M/s Jai Mateshwari Stone Crusher Petitioner/ applicant versus State of Himachal Pradesh & ors.

By order

Kamlesh Kumar Pant, IAS
Principal Secretary (Env. S&T) to the
Government of Himachal Pradesh

Endst. No. STE-E-(5)-9/2018

Dated: Shimla-2,

29-06-2021.

Copy forwarded for information and necessary action to:-

1. The Secretary to the Governor, Himachal Pradesh, Shimla-171002.
2. The SPS/PS to the Chief Minister/Ministers, H.P Shimla-2.
3. The Sr. Private Secretary to the Chief Secretary to the Government of H.P.
4. All the Administrative Secretaries to the Government of H.P.
5. All the Divisional Commissioners in HP.
6. All the Heads of Department in H.P.
7. All the Deputy Commissioners in H.P.
8. All the Superintendents of Police in H.P.
9. The Director (Env., Sci. & Tech.), Himachal Pradesh.
10. The Member Secretary, State Council for Science & Technology, HP.
11. The Member Secretary, HP State Pollution Control Board, Shimla-9
12. ALR-cum-Under Secretary (Law) to the Govt. of H.P Shimla-171002.
13. All the Municipal Corporations H.P.
14. All the Executive Officers/Secretaries of Municipal Councils/ Nagar Panchayats in Himachal Pradesh.
15. Guard file.


(Satpal Dhiman) 29-6-2021
Joint secretary (Env.,Sci.&Tech.) to the
Govt. of Himachal Pradesh
Phone No.0177-2621874

YAKSHA Stone crusher -



Covered conveyors and chute



Covered screen



Bag filter and cyclone



Wind breaking wall



Display board.



CCTV/ cameras



626

Sedimentation tank under construction

Rock lime and allied Product



Road



Sprinklers and plantations



Plantation at boundary



Sedimentation tank



vivo V40 | 

24mm f/1.88 1/100s ISO318
10/16/2025, 13:07

Bag filter and cyclone.



Wind breaking wall

Bala Jee Stone crusher



Sprinklers



Covered conveyor belts and Screen



Discharge point



Conveyor Belts for wet material transfer



Sedimentation tank.



Bag filter and cyclone



Wind breaking wall.



Plantation

Ashutosh Gupta Stone crusher.



Sedimentation tanks



Mettled Road .



Covered Screen



Discharge point

636



Primary and Secondary crusher partially covered.

Shubh Giri Industry



Latitude: 30.447505
Longitude: 77.66996
Elevation: 418.29±20.8 m
Accuracy: 6.432 m
Time: 16-10-2025 12:38
Note: Shubh giri industry

Powered by NoteCam

Covered conveyor belts and chute.



Latitude: 30.448046
Longitude: 77.669141
Elevation: 419.89±9.97 m
Accuracy: 10.72 m
Time: 16-10-2025 12:24
Note: shubhi giri 2

Powered by NoteCam

Screen covered



Conveyor belts.



Road

Extent of violation of environmental norms and the guidelines by the other stone crusher units:

All stone crusher



Bag filter and cyclone



Wind breaking wall.



Screen covered.



Sedimentation tank

Ashish Stone Crusher



Screen And conveyor belts covered



Bag filter and cyclone



Chute .



Covered Screen

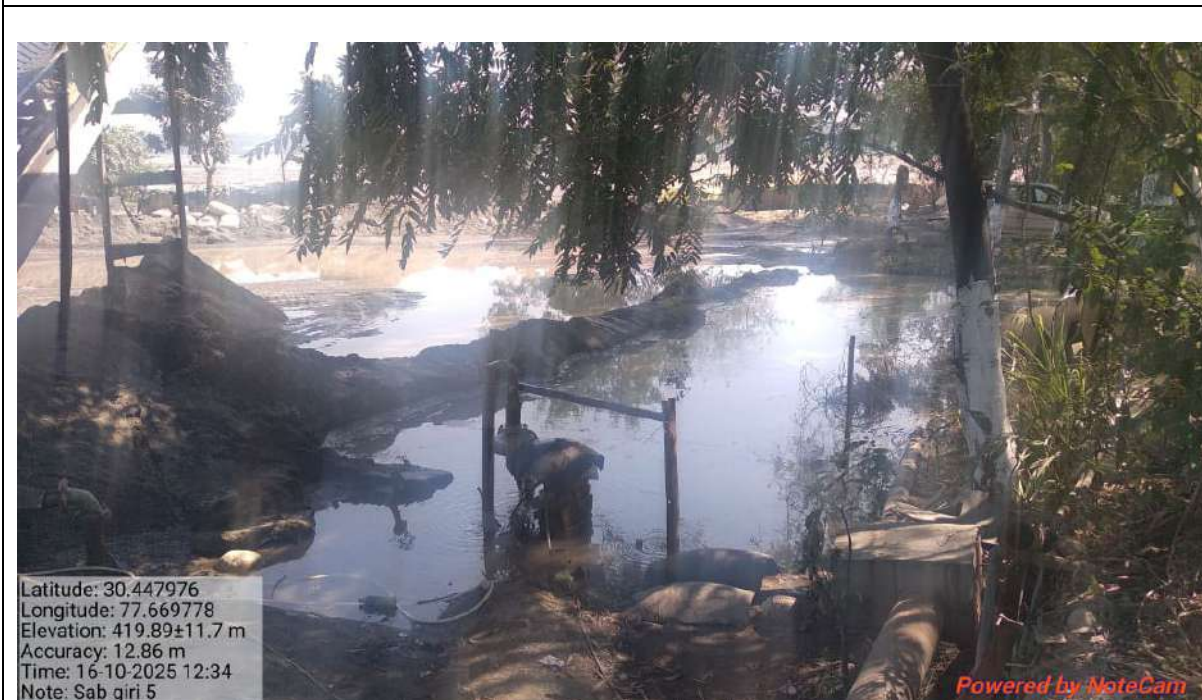
Sab Giri Industry



Road and display Board.



Covered Screen



Sedimentation

645

Shri Shiv Shakti Stone Crusher



Covered Screen and Conveyor belts.





Partially damaged



All conveyor belts not covered.



Primary crusher and secondary not covered.



Road



Sedimentation tank not maintained.



Tanker for wetting ground surface.

649



Wind breaking wall.



Discharge point

650

Shubhgiri Crushing Company



Primary and secondary crusher



Conveyor belts partially covered.



Bag filter and cyclone



Wind breaking wall



Plantation



Sprinklers